

**Central Administrative Tribunal  
Principal Bench**

**CP No.320/2017**

**in**

**OA No.899/2012**

New Delhi, this the 28<sup>th</sup> day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sh. K.P. Gupta,  
Aged about 66 years,  
S/o Sh. M.L. Gupta,  
R/o 18/26, Shakti Nagar,  
Delhi-110007.

...Petitioner

(ByAdvocate : Shri S.K. Gupta)

**Versus**

1. Sh. M.N. Kutty,  
Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat,  
Player Building,  
I.P. Estate,  
New Delhi-110002.
  
2. Sh. Ashwini Kumar,  
Director,  
Directorate of Vigilance,  
Govt. of NCT of Delhi,  
Player Building,  
Delhi Secretariat,  
I.P. Estate,  
New Delhi-110002.

...Respondents

(None )

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

This contempt case is filed alleging that the respondents did not implement the orders dated

03.02.2016 passed by this Tribunal in OA No.899/2012. On 05.10.2017, the contempt case was adjourned *sine dine*, by taking into account the fact that the Hon'ble Delhi High Court stayed the further proceedings in the contempt case, by its order dated 18.09.2017 in WP(C) No.8329/2017.

2. We heard Shri S.K. Gupta, learned counsel for applicant.

3. The respondents filed WP(C) No.8329/2017, against the order passed in the OA. The Hon'ble Delhi High Court passed an interim order dated 18.09.2017, directing stay of further proceedings. Therefore, it becomes untenable to continue the contempt proceedings.

4. We, therefore, close this contempt case, leaving it open to the applicant, to pursue his remedies, in terms of the orders, that may be passed by the Hon'ble Delhi High Court in Writ Petition.

There shall be no order as to costs.

**(Pradeep Kumar) (Justice L. Narasimha Reddy)**  
**Member (A) Chairman**

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